

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RAJPAL ABHIKARAN PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RAJPAL ABHIKARAN PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	05 February 1999
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC-Gwalior
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U34300MP1999PTC013302
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	293/2, NIRANJANPUR, A.B. ROAD INDORE Indore MP 452010 IN
6.	Insolvency commencement date in respect of Corporate Debtor	26/03/2021 (order uploaded onwebsite on 27/03/2021)
7.	Estimated date of closure of insolvency resolution process	21/09/2021 (180 days from 26/03/2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Teena Saraswat Pandey, IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email : teenasaraswat@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	387F 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh , 452010 Email : ip.rajpalahikaran@gmail.com teenasaraswat@yahoo.co.in
11.	Last date for submission of claims	08/04/2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Weblink https://www.ibbi.gov.in/home/downloads Physical Address:NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rajpal Abhikaran Private Limited on 26.03.2021[Copy of order uploaded on website on 27.03.2021].

The creditors of Rajpal Abhikaran Private Limited [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 08.04.2021 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Teena Saraswat Pandey

Interim Resolution Professional

Date : 28/03/2021

Place: Indore

IBBI/IPA-001/IP-P00652/2017-2018/11126